

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 322
(IB)-1138(ND)2018

New-IA-2020/2020 IA/1512/2019 IA/1684/2019

IN THE MATTER OF:

M/s R J Packwells Pvt. Ltd. ... Applicant/Petitioner

Versus

M/s. Nibula Print And Pack Pvt. Ltd. ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 06.01.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Mr. Shailendra Singh & Ms. Muskaan Garg, Advocates for RP.
Advocate Sanjeev Panda representing Itenderpal Singh Director of
Suspended Board of Corporate Debtor
Ritesh Khare and Akhilesh Advocates for IA 2020/2020
Ashok Kriplani, RP
Neha Mathen, Adv for Resolution Applicant
RITESH KHARE AND AKHILESH ADVOCATE FOR IA 2020 OF 2020
Kunal Tandon, Adv and Richa Sndilya, Adv for HDFC bank

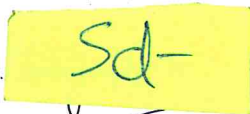
ORDER

IA-2020/2020: Mr. Shalender Singh appearing for the Respondent/RP submitted that he has not received the copy of Application. Applicant is directed to share the copy of the Application with the RP's Counsel on his email id in course of the day. Thereafter, the Respondent is directed to file the reply within 3 days from today. List the matter on 17th February, 2021.

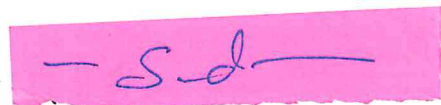
IA-1512/2019: In the course of hearing, we notice that the complete set of documents are not uploaded on the website. The registry is directed to upload

the same. In the meantime, the Ld. Counsel appearing for the Applicant is also requested to share the diary no. with the Court Officer or provide the PDF file of the complete documents with the registry so that the same may be uploaded. Ld. Counsel further submitted that he has filed the written submission on 24th December, 2020 but the same is not on record. The Registry is also directed to place it on the record. List the matter on 20th January, 2021.

IA-1684/2019: Ld. Counsel for the Petitioner submitted that this is an objection against the Resolution Plan submitted by the RP, vide **IA-1512/2019**. Therefore, list this matter along with the **IA-1512/2019**. We further notice that the complete set of documents of the IA are not uploaded on the DMS. Therefore, the Registry is directed to upload the same and in the meantime, the Ld. Counsel appearing for the respective Parties are also requested to share the PDF file of the documents with the Registry so that the same may be uploaded. List the matter on 20th January, 2021.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)